

The High Court Of Madhya Pradesh**MCRC-15623-2020***(DOULAT SINGH AND OTHERS Vs THE STATE OF MADHYA PRADESH)*

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Jabalpur, Dated : 25-11-2020**Heard through Video Conferencing.**

Shri K.K. Kushwaha, learned counsel for the applicants.

Shri Anshul Mishra, learned Panel Lawyer for the respondent/State.

Learned counsel for the applicants submits that all the applicants have been taken into custody by the police, therefore, this application filed under Section 438 of CrPC has now been rendered infructuous.

In view of above, the application filed by the applicants is hereby dismissed, as having being rendered infructuous.

(VISHNU PRATAP SINGH CHAUHAN)
JUDGE

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